

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-213

C.A No.766/CIII/ND/2020

In

IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenhing Pvt. Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 4.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI S.K. MOHAPATRA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Montashim Kibriya, Ms. Sonam Malik, Advocates

For the Respondent

:


For the Intervener/IRP/COC : Mr. Mohd. Nazim Khan, Mr. Kanishk Khetan, Advocates

ORDER

CA-766/C-III/ND/2020 filed in IB-889/ND/2019 :

Counsel for the COC is present. Counsel for the IRP is present and has filed the objections. It is noted that the IRP has filed Company application for seeking liquidation order against the Corporate Debtor viz; International Tren hing Private Limited as the COC did not agree for extension of CIR Process. The CA is directed to be listed with the present CA.

List on 05.2.2020.

  
(S.K. MOHAPATRA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit